

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:1084
ANSWERED ON:17.07.2014
INTERSTATE RIVER WATER DISPUTES
Noor Smt. Mausam; Ram Mohan Naidu Shri Kinjarapu

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) the details of the tribunals set up so far by the Government to settle water disputes among the States along with the awards given by them;
- (b) whether there have been any instances of violations of the awards given by the tribunals by the respective State Governments;
- (c) if so, the details thereof and the action taken by the Government in such cases;
- (d) whether the Government proposes to set up a single permanent tribunal to settle water disputes among the States;
- (e) if so, whether the State Governments have been consulted in this regard and the Union Government proposes to give incentives to States to enhance irrigation cover and complete pending irrigation projects; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION;
PARLIAMENTARY AFFAIRS AND TEXTILES (INDEPENDENT CHARGE). (SHRI SANTOSH KUMAR GANGWAR)

(a) The details of the Tribunals set up so far by the Government to settle waterdisputes among the States under the Inter-State River Water Disputes (ISRWD) Act, 1956 are as under:-

- | S. | Name of States | Date of Present | No Tribunal concerned | constitution | Status |
|----|---|-----------------|------------------------------------|------------------------------|--------|
| 1. | Godavari Maharashtra, | April, 1969 | Award given | Water Andhra on July, | |
| | Disputes Pradesh, 1980 | | | Tribunal Karnataka, | |
| | Madhya Pradesh | | | & Odisha | |
| 2. | Krishna Maharashtra, April, 1969 | Award given | Water Andhra Pradesh, on May, 1976 | Disputes Karnataka, | |
| | Tribunal -I | | | | |
| 3. | Narmada Rajasthan, October, 1969 | Award given | Water Madhya Pradesh, on December, | Disputes Gujarat and 1979 | |
| | Tribunal Maharashtra | | | | |
| 4. | Ravi & Beas Punjab, Haryana April, 1986 | Report and | Water and Rajasthan decision | Tribunal under section | |
| | 5(2) given | | | in April, | |
| | 1987. A | | | Presidential | |
| | Reference in | | | the matter | |
| | is before | | | Supreme Court | |
| | and as such | | | the matter | |
| | is sub-judice. | | | | |
| 5. | Cauvery Water Kerala, June, 1990 | Report and | Disputes Karnataka, decision | Tribunal Tamil Nadu given on | |
| | and 5.2.2007 | | | Puduchery which was | |
| | published vide | | | | |

Notification
dated
19.2.2013.
Special
Leave
Petition
(SLP) filed
by party
States in
Hon'ble
Supreme
Court, as
such the
matter is
sub-judice.

6. Krishna Water Karnataka, April, 2004 Report and
Disputes Andhra Pradesh decision given
Tribunal -II and Maharashtra on 30.12. 2010.

Further report
given by the
Tribunal on
29.11.2013.
Term of the
Tribunal has
been extended
for two year
w.e.f. 1st
August, 2014
to address
the terms of
reference as
contained in
section 89 of
Andhra Pradesh
Reorganisation
Act, 2014.
However, as
per Supreme
Court Order
dated 16.9.2011,
till further
order, decision
taken by the
Tribunal on
references
filed by States
and Central
Government shall
not be published
in the official
Gazette. As such,
matter is
sub-judice.

7 Vansadhara Andhra Pradesh February, 2010 Report and
Water Disputes & Odisha decision not
Tribunal given by the

Tribunal. State
of Odisha has
filed an SLP in
Supreme Court
against the
appointment of
one of the Members
of the Tribunal.
The SLP in the
matter filed by
the State of
Odisha in the
Supreme Court is
pending. Thus the
matter is
sub-judice.
Besides,
Hon'ble Vansadhara
Water Disputes
Tribunal in its
Order dated
17.12.2013 has
directed to
constitute a
3-member Protem
Supervisory Flow
Management and
Regulation
Committee on

River Vansadhara
to implement
its Order.

8. Mahadayi Water Goa, Karnataka November, 2010 Report and
Disputes and Maharashtra Decision not
Tribunal given by
the Tribunal.

(b) to (c) The inter-State river water sharing disputes relating to Godavari, Krishna (of May 1976), and Narmada are settled with the publication of decisions of respective Tribunal. However, project specific inter-state issues related to these basins continue to engage the attention of Central Government/Supreme Court and are being dealt with on a case to case basis by appropriate authorities. In the recent past references have been received from the State of Tamil Nadu about non/improper implementation of Interim/ Final Order of CWDT by State of Karnataka. These references were discussed in the meetings of Monitoring Committee/Supervisory Committee on Cauvery and appropriate directions given to the member States in this regard.

(d) to (f) The proposal to set up a standing Tribunal to adjudicate Inter-State Water Disputes in consultation with the stakeholders including States is at a conceptual stage.

Irrigation development being a State subject, planning, execution and operation & maintenance of irrigation projects is carried out by the respective State Governments as per their priority of works. The Ministry of Water Resources provides Central Assistance under the Accelerated Irrigation Benefits Programme (AIBP), to the State Governments to speed up the implementation of on-going irrigation projects.